

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-106
IB-145(ND)/2020

IN THE MATTER OF:

Magica Facility Management Services.

Vs.

Innovative Facility Solutions Pvt Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 14.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI L.N GUPTA

MEMBER (TECHNICAL)

PRESENT:


For the Applicant/OC : -Mr. Karan Valecha, Advocate.


For the Respondent/CD :

ORDER

Counsels for both the sides are present. The counsel for the Corporate Debtor prayed for time for filing reply. At request, time is enlarged with the direction to file the reply within two weeks. Thereafter, the counsel for the Operational Creditor may file rejoinder, if any.

List the matter on 23rd March, 2021 for final submissions.


(L.N GUPTA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)